

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 116

CP (IB) No. 209/Chd/Hry/2022

IN THE MATTER OF:

MHTC Mobile Accessories Pvt. Ltd.

...Petitioner

Vs.

ADSUN Telecom Industries Pvt. Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 25.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Irshaan Singh Kakkar, Advocate
For the Respondent : None

ORDER

Clarificatory note has been filed by Ld. Counsel for the Petitioner vide Diary No. 01450/11 dated 19.03.2023. The same is taken on record. A date is requested by Ld. Counsel for the petitioner to seek instructions on whether the present petition is to be withdrawn or not. Let the matter be listed on 29.04.2024.

Sd/-

Sd/-

(L. N. GUPTA)
MEMBER (T)

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti